

ITEM NO.20

COURT NO.9

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(Criminal) No.342/2022

NAKSHATRA 27 MEDIA PVT. LTD. & ORS.

Petitioner(s)

VERSUS

THE UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.126767/2022-STAY APPLICATION, IA No.126768/2022-EXEMPTION FROM FILING O.T. & IA No. 185501/2022 - ADDITION / DELETION / MODIFICATION PARTIES)

Date : 14-03-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s)

Mr. Vishal Arun Mishra, Adv.
Ms. Harshita Nigam, Adv.
Mr. Pawan Kumar, Adv.
Mr. Ujjwal Bhardwaj, Adv.
Mr. Hitesh Shahi, Adv.
Mr. Saurabh Sharma, Adv.
Ms. Saumya Srivastva, Adv.
Mr. Kaushal Kishore, Adv.
Mr. Sadashiv, AOR

For Respondent(s)

Mr. R. Venkataramani, AG
Mr. Balbir Singh, A.S.G.
Mr. Kanu Agarwal, Adv.
Mr. Rajeev Ranjan, Adv.
Mr. Shantnu Sharma, Adv.
Mr. Naman Tandon, Adv.
Mr. Arvind Kumar Sharma, AORMr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Sarvesh Singh Baghel, AOR
Mr. Sattvik Mishra, Adv.Mr. Shrirang B. Varma, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.

Mr. Sourav Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The instant Writ Petition has been filed by the petitioners – a Media Company and its office bearers/employees primarily on the basis of apprehension that some complaints made against them with the allegations of hurting religious sentiments, are likely to be registered as First Information Report(s). Their further prayer is that since one FIR has already been registered against them vide Crime No./Police Case No.1230/2022 at Police Station, Sahibabad, District Ghaziabad, Uttar Pradesh, all such cases may be ordered to be clubbed.

We have learned counsel for the petitioners, learned Attorney General for India on behalf of Respondent No.1 as well as learned Additional Advocate General representing Respondent No. 2 – State of U.P.

During the course of hearing, it is fairly stated by learned counsel for the petitioners that so far only one FIR has been registered and other complaints are stated to be pending inquiry. No FIR pursuant to such complaints has been formally registered so far.

Learned Additional Advocate General for the State of Uttar Pradesh points out that in the above-mentioned FIR registered at Police Station Sahibabad, District Ghaziabad, U.P., investigation is complete and charge-sheet has already been filed.

In view of the fact that only one FIR was registered in which investigation is complete and charge-sheet has been filed, we are of the considered view that the relief prayed for is totally misconceived and no direction for clubbing of non-existent FIRs can be issued.

The Writ Petition is, accordingly, disposed of with liberty to the petitioners to avail their remedy in accordance with law, as and when the occasion arises and before an appropriate forum.

Pending applications also stand disposed of.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)